

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.1

Excise Appeal No.180/2012

[Arising out of Order-in-Appeal No.YDB/252/Th-I/2011, dt.31.10.2011, passed by the Commissioner (Appeals), Central Excise, Mumbai Zone-I]

M/s Khuspe & Patil Steels Pvt. Ltd

.....Appellant

Gut No.218-A & 391,
Village: Dinkarpada, Post: Kondhala, Tal: Wada
THANE 400 602

VERSUS

Commissioner of Central Excise,
Thane-I

.....Respondent

Appearance:

For Appellant : Shri D.A. Bhalerao, Advocate

For Respondent : Shri N.N. Prabhudesai, Supdt. (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.A/87050/2019

Date of Hearing: 14.11.2019

Date of Decision: 14.11.2019

PER: DR.D.M. MISRA

Heard both sides.

2. The learned Advocate for the Appellant requests to withdraw the appeal. The learned A.R. for the Revenue has no objection. Consequently, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)